

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1519/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
 MEMBER (J)

SHRI V. NALLASENAPATHY
 MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
 THE NATIONAL COMPANY LAW TRIBUNAL ON 14.11.2017

NAME OF THE PARTIES: Indiabulls Housing Finance Ltd.
 V/s.
 Shree Ram Urban Infrastructure Ltd.

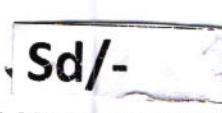
SECTION OF THE COMPANIES ACT: I & BP Code 2016.

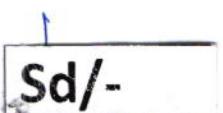
S. No.	NAME	DESIGNATION	SIGNATURE
18	1. Aayushi Mehta i/b Wadia Ghandy & Co.	Advocate for Petitioner	<u>Aayushi</u>
	2. Rukkit Sukhamani,Adv. alw. Nair Renjith Ramesh,Adv. i/b ey. The Law Point. for Corp. Debtor		<u>Renjith</u>

ORDER

CP No.1519 / I&BP/NCLT/MB/MAH/2017

At request of the parties, list this matter on 30.11.2017.


 V. NALLASENAPATHY
 Member(Technical)


 B. S. V. PRAKASH KUMAR
 Member (Judicial)